

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/MP/2017

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S.Bakshi, Member
Dr.M.K.Iyer, Member**

Date of Order: 11th of April, 2017

In the matter of

Petition under Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 as amended seeking permission to allow extension of the period for drawal of start-up power and injection of infirm power for testing including full load trial operation of Unit-2 of Muzaffarpur Thermal Power Station (MTPS) Stage-II, (2X195 MW) of KBUNL, beyond six months from initial synchronization.

And

In the matter of

Kanti Bijlee Utpadan Nigam Limited (KBUNL)
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi- 110003

Petitioner

Vs.

1. Bihar State Power (Holding) Company Limited
1st Floor, Vidyut Bhawan,
Bailey Road, Patna 800001
2. Bihar State Load Dispatch Centre,
1st Floor, Vidyut Bhawan,
Bailey Road, Patna 800001
3. Eastern Regional Load Despatch Centre (ERLDC)
14, Golf Club Road, Tollygunge
Kolkata-700033
4. Eastern Regional Power Committee (ERPC)
14, Golf Club Road, Tollygunge
Kolkata-700033

Respondents



ORDER

This petition has been filed by the Petitioner, Kanti Bijli Utpadan Nigam Limited (KBUNL) seeking permission of the Commission for extension of time for drawal of start-up power from the grid for synchronization and injection of infirm power for testing including full load trial operation of Unit-II of Muzaffarpur Thermal Power Station (MTPS) Stage-II up to 30.6.2017 in terms of Clause 7 of Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 (Connectivity Regulations) as amended from time to time.

2. The Petitioner, Kanti Bijlee Utpadan Nigam Ltd., a Government company, is a subsidiary of NTPC Ltd. and Bihar State Power Holding Corporation Limited. The Unit-I and Unit-II of Muzaffarpur Thermal Power Station (MTPS) Stage-II (2X195 MW) (hereinafter referred to 'the project') at Kanti, Muzaffarpur district in the State of Bihar were synchronized on 31.3.2015 and 24.3.2016 respectively.

3. The Commission by its order dated 6.12.2016 in Petition No. 225/MP/2016 had allowed drawal of start-up and injection of infirm power from Unit-II of the project for testing including full load trial operation till 31.3.2017 or up to the declaration of commercial operation of the Unit-II, whichever is earlier. The Petitioner has submitted that COD of Unit-II could not be achieved due to non-completion of Make-up water system in absence of consent by villagers for acquisition of land required for make-up water pipelines. The Petitioner has submitted that it is making all efforts by constantly pursuing the matter with District Administration for an early resolution. The Petitioner has submitted that on 13.2.2017 matter was brought to the notice of the Hon'ble Minister of Energy,



Government of Bihar and the Hon`ble Minister directed the concerned authorities to resolve the matter at the earliest and the matter is expected to be resolved shortly. The Petitioner has submitted that it is endeavouring its best to undertake the commissioning testing and to declare commercial operation based on the above utilization of water availability of MTPS, Stage-I. However, there are constraints on water supply imposed by the Government of Bihar.

4. The Petitioner has submitted that it is seeking extension of time for *bona fide* reasons for readiness of make-up water system which is required for reliable unit operation and not for the purpose of deriving any undue advantage of the same. The Petitioner has requested for drawal of start-up power from the grid for synchronization and injection of infirm power for testing including full load trial operation of the Unit-II up to 31.6.2017.

5. We have considered the submission of the Petitioner. The Fourth proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Dispatch Centre while granting such permission shall keep the grid security in view."

6. The Petitioner has submitted that it is seeking extension of time for *bonafide* reasons for completion of make-up water system which was delayed due to non-availability of land. Taking into consideration the problems faced by the Petitioner, we allow extension of time for injection of infirm power into the grid and drawal of start-up

power for the commissioning tests including full load including full load trial operation of the Unit-II up to 30.6.2017 or actual date of commercial operation of the unit, whichever is earlier. We expect the Petitioner to make all efforts to ensure the commercial operation of the unit by this date. It is, however, clarified that extension of time granted as above shall not automatically entitle the Petitioner for IEDC/IDC for the delay in declaration of COD from the scheduled COD which will be decided in accordance with the relevant provisions of the Tariff Regulations.

7. With the above, the Petition No. 64/MP/2017 is disposed of.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson